

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

O.A. No. 3282/2015

New Delhi, this the 3<sup>rd</sup> day of September, 2015.

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)**

K.K. Tiwari,  
Aged 64 years,  
Retired Senior Section Engineer (S&T),  
Ferozpur Division,  
Northern Railway, New Delhi.  
R/o H-68, Patel Nagar-III,  
Near HDFC Bank,  
Ghaziabad (UP). ... Applicant

(By Advocate : Shri Yogesh Sharma)

Versus

1. Union of India  
Through the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The General Manager (P),  
Northern Railway,  
Baroda House,  
New Delhi.
3. The Divisional Railway Manager,  
Northern Railway,  
Firozepur Division,  
Firozepur Cant.  
(Punjab). ... Respondents

**ORDER (ORAL)**

Heard the learned counsel for the applicant.

2. The applicant, retired as Senior Section Engineer (S&T) under the respondents, filed the present O.A. seeking the following relief(s):

- “(i) That the Hon’ble Tribunal may graciously be pleased to pass an order directing the respondents to release the recovered amount of Rs.22710/- from the DCRG of the applicant with interest and also release the arrears of monthly pension with DA and with interest from the due date till payment.
- (ii) That the Hon’ble Tribunal may graciously be pleased to pass an order directing the respondents to release the GIS payment of the applicant by way of issuing another cheque with interest from the due date till payment.
- (iii) That the Hon’ble Tribunal may graciously be pleased to pass an order declaring to the effect that the whole action of the respondents not granting the interest on the delayed payment on the retirement benefits to the applicant is illegal, arbitrary, against the rules and against the law of the land and consequently pass an order directing the respondents to grant the interest @ 18% per annum on all the retirement benefits of the applicant w.e.f. 20.9.2007 or at least w.e.f. 12.6.2008 to till the date of payment within the prescribed period.
- (iv) any other relief which this Hon’ble Tribunal deem fit and proper may also be granted to the applicant.”

3. It is submitted that the applicant made number of representations ventilating his grievances, however, the respondents have not passed any orders thereon till date. It is further submitted that the grievance of the applicant was referred to the 3<sup>rd</sup> respondent for taking a decision. However, even the said respondent has not passed any orders thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the claim of the applicant and to pass appropriate speaking and reasoned orders thereon, in accordance with law, within 90 days from the date of receipt of a copy of this order. No order as to costs.

**(V. AJAY KUMAR)**  
**Member (J)**

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